

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 1564/94

New Delhi this the 6th day of May, 1999.

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Dayanand Tyagi,
S/o late Sh. Balwant Singh Tyagi,
R/O Q.No. 31, Sector No. 9,
R.K. Puram, New Delhi.

.. Applicant

(By Advocate Mrs. Chhibber)

Versus

1. Govt. of NCT of Delhi
through Commissioner of Police,
Police Headquarters, I.P. Estate,
New Delhi.
2. Dy. Commissioner of Police,
South District, Hauz Khas,
New Delhi.
3. Shri J.K. Singh,
Enquiry Officer,
Assistant Commissioner of Police,
D.E. Cell, Defence Colony,
New Delhi.

.. Respondents

(By Advocate Shri Surat Singh)

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)


O.A. 1564/94 had been disposed of by orders dated
03.1.1996.


2. Subsequently RA 257/98 had been allowed vide order
dated 23.4.1999, and the OA had been ordered to be listed for
regular hearing.

3. In the OA applicant had prayed that the DE against
him be kept pending till the disposal of the criminal case
registered against him.

4. Applicant's counsel Mrs Chhibber states that the
applicant has no objection to the DE being continued, because
nothing has been done in the criminal case.

5. This statement of Mrs Chhibber is noted and the OA
is disposed of in term of the same.


(Smt. Lakshmi Swaminathan)
Member(J)


(S.R. Adige)
Vice Chairman(A)